

To
Shri Deepak Sharma
Advisor (B&CS),
Telecom Regulatory Authority of India.
New Delhi.

Date: 06-09-2024

Subject: Consultation Paper on Audit related provisions of Interconnection Regulations, 2017 and Digital Addressable Systems Audit Manual.

Sir,

I am writing to bring to your attention a pressing concern affecting small and medium-sized Multi-System Operators (MSOs) in the cable television industry. In light of the significant reduction in Set-Top-Box (STB) quantity of active consumer. I respectfully suggest that TRAI need to be consider and exempting from audit requirements in every calendar year for those MSOs who have less than 20,000 subscribers.

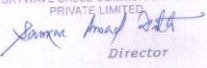
The substantial decrease in Subscriber has resulted in reduced revenue for MSOs, making it challenging for them to sustain their operations. The audit requirements, although essential for larger MSOs once in a year, impose a disproportionate burden on smaller operators. Exempting MSOs with less than 20,000 subscribers from audit would;

1. Reduce Audit costs in every calendar year is burdens
2. Audit should be done in every five years
3. Enable smaller MSOs to focus on providing quality services to their subscribers
4. Promote the growth and survival of small MSOs

I believe this exemption would be a well-deserved relief for smaller MSOs, allowing them to allocate resources more efficiently and contribute to the overall development of the cable television industry.

Thank you for considering my suggestion. I look forward to your positive response.

With Regards,



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